

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.782 OF 1999
ALLAHABAD THIS THE 12th DAY OF DECEMBER,2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Ashok Kumar Saxena,
son of Sri Naresh Chandra Saxena,
resident of house no.A-213,
Zigar Colony,
Moradabad.Applicant

(By Advocate Shri G.C. Gehrana)

Versus

1. Union of India,
through Secretary Communication,
Government of India,
Sanchar Bhawan, New Delhi.
2. Director General,
Telecom Sanchar Bhawan,
New Delhi.
3. Chief General Manager,
Telecom U.P.(East) Telecom Circle,
Hazratganj, Lucknow.
4. Chief General Manager,
Telecom U.P.(West) Telecom Circle,
Windlas Complex, Dehradun.
5. Deputy General Manager,
Telecom (Administration)
U.P.(West) Telecom Circle,
Windlas Complex,
Dehradun.
6. General Manager,
Telecom, Chandan Nagar,

Moradabad.

7. Deputy General Manager, Telecom
Chandan Nagar, Moradabad.
8. Assistant General Manager,
Telecom (Administration),
Telephone Exchange, Moradabad.
9. Sri Phool Singh,
Chief Telephone Supervisor,
Telephone Exchange,
Moradabad.
10. Sri Vijai Shankar,
Chief Telephone Supervisor,
Office of S.O.E. Telephone Exchange,
Amroha. Respondents
(By Advocate Shri A. Sthalekar & Shri M.B. Singh)

O R D E R

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

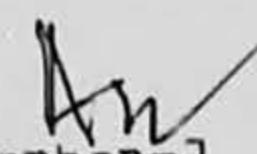
The present O.A. has been filed for claiming relief against the department of Telecommunication which has recently been converted into a corporation known as Bharat Sanchar Nigam Limited. Since no notification has been issued under section 14(2) of Administrative Tribunals Act 1985, in respect of newly constituted corporation i.e. B.S.N.L., the O.A. is not maintainable.

2. The legal position in this regard has been well settled by judgments of Division Bench of Delhi High Court in QMWP. No. 2702/02 decided on 24.8.2001 in the case of Shri R. Gopal Verma Versus U.O.I. & Ors. reported in 2002(1) A.I.S.L.J. 352 and Hon'ble Bombay High Court in the case of B.S.N.L. Vs. A.R. Patil & Ors. etc. /reported in 2002(3)ATJ page I.



3. In view of the above, the O.A. is dismissed as not maintainable. However liberty is granted to the applicant to approach appropriate forum.

4. There shall be no order as to costs.


Member-J


Member-A

/Neelam/